

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General)

ORDER

No: 30

Dated: 15.06.2020

Subject: Reconstitution of Hon'ble Judges' Committees.

Hon'ble the Chief Justice has been pleased to reconstitute the existing Committees of the Hon'ble Judges of the High Court as follows:-

1.	<p>ADMINISTRATIVE COMMITTEE</p> <p>A. Service Conditions and Disciplinary matters of Judicial Officers</p> <p>B. General Administration including:</p> <ul style="list-style-type: none"> i) Probation, Regularization and Confirmation of Judicial Officers. ii) Seniority matters of Judicial Officers. iii) Screening of Judicial Officers for their continuation beyond the age of 50, 55 and 58 years iv) Awarding of Super Time Scale and Selection Grade Scale of pay v) Awarding of ACP Scale of pay vi) Work review and assessment vii) Constitution, abolition and continuance of Courts viii) Conduct Rules ix) Alteration of Date of Birth x) Promotion of Civil Judges (Junior Division)/ Munsiff to posts of Civil Judges (Senior Division)/Sub Judges. xi) Appointment of District Judges from amongst the Civil Judges(Senior Division) on the basis of Merit-cum-Seniority xii) Any other matter which the Chief Justice decides to refer to the Committee. <p>Note: In this Committee, the concerned Hon'ble Portfolio Judge, if His Lordship is not a member of this Committee, may also be associated for purposes of work review and assessment.</p>	<p>Hon'ble the Chief Justice Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Ali Mohammad Magrey</p>
2.	<p>FINANCE COMMITTEE</p> <ul style="list-style-type: none"> i) Purchase of Telephones, Cell Phones and Vehicles. ii) Monitoring of the utilization of funds, sanctioned under the 14th Finance Commission in terms of resolution passed in Chief Justices' Conference, 2016. iii) Any other financial matter as may be referred by the Hon'ble Chief Justice to the Committee. 	<p>Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Ali Mohammad Magrey</p>
3.	<p>BUILDING AND INFRASTRUCTURE COMMITTEE FOR THE HIGH COURT</p> <ul style="list-style-type: none"> i) All matters pertaining to infrastructure in the High Court including approval of Building Plans of Court accommodation and Residential accommodation of Hon'ble Judges. 	

	<p>ii) Maintenance and allotment/ change of residential accommodation of High Court Staff.</p> <p><i>In addition, Chief Secretary of the Government of UT of Jammu & Kashmir and Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government.</i></p>	
	<p>For Jammu Wing</p>	<p>Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Sanjeev Kumar Hon'ble Mr Justice Rajnesh Oswal Hon'ble Mr Justice Sanjay Dhar</p>
	<p>For Srinagar Wing</p>	<p>Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Tashi Rabstan Hon'ble Mr Justice Sanjay Dhar Hon'ble Mr Justice Javed Iqbal</p>
<p>4.</p>	<p>INFORMATION TECHNOLOGY COMMITTEE.</p> <p>i) Scanning and digitization of Court records.</p> <p>ii) Computerization of High Court as well as district court complexes.</p> <p>iii) Purchases of computers including computer hardware and software.</p> <p>iv) Purchase of electronic and digital systems including photocopiers, etc.</p> <p>v) Matters pertaining to cause list of the High Court.</p> <p>vi) Video conferencing facilities at High Court and various district court complexes.</p> <p>vii) E-filing project at High Court and district court complexes.</p> <p>viii) Introduction and installation of new technologies developed by Ministry of Science and Technology, Government of India in respect of judicial administration.</p>	<p>Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Tashi Rabstan Hon'ble Mr Justice Puneet Gupta</p>
<p>5.</p>	<p>COURT MANAGEMENT SYSTEMS COMMITTEE.</p> <p>i) To provide inputs and suggestions to National Court Management Systems Committee for formulation and effective implementation of National Management Plan/Policy.</p> <p>ii) Court and case management in the High Court and Subordinate Courts.</p> <p>iii) Control of delay and arrears including:</p> <p>a) Judicial Reforms and Devising of plans to clear backlog in the High Court.</p> <p>b) Criminal and Civil Justice reforms.</p> <p>c) Monitoring of pendency and disposal of cases in all Subordinate Courts.</p> <p>d) Laying down of norms for disposal of cases dealt by Judicial Officers in different cadres.</p> <p>e) Monitoring of drive for weeding out of old, infructuous and ineffective cases.</p> <p>f) Reduction of arrears and ensuring speedy trial.</p> <p>g) Making five plus zero-a reality.</p> <p>Note 1: In this Committee, the concerned Portfolio Judge, if not a Member of this Committee, may also be associated for the purpose of monitoring pendency and disposal of cases in Subordinate Courts.</p>	<p>Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mr Justice Rajnesh Oswal Hon'ble Mr Justice Vinod Chatterji Koul</p>

	Note 2: The Committee may associate officers of registry, Senior District Judges, Director, Judicial Academy, Secretary to Government Law Department, Senior Advocates, Officers of Statistical Department of J&K Government, experts in law and management for the purpose of (a) above.	
6.	RULES COMMITTEE	Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Sanjeev Kumar Hon'ble Mr Justice Sanjay Dhar
7.	COMMITTEE TO MONITOR THE EFFECTIVE IMPLEMENTATION OF THE VARIOUS DECISIONS/ RESOLUTIONS PASSED IN THE CHIEF JUSTICE'S CONFERENCE, 2016.	Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mr Justice Puneet Gupta
8.	EXAMINATION CUM JUDICIAL EDUCATION AND TRAINING PROGRAMME COMMITTEE. i) Jammu & Kashmir Judicial Academy. ii) Direct recruitment to J&K Higher Judicial Service. iii) Formulation and conduct of training programmes for newly recruited and in service Judicial Officers. iv) Nomination of Judicial Officers for participation in training programmes of National Judicial Academy and other such institutions.	Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Tashi Rabstan Hon'ble Mrs Justice Sindhu Sharma Hon'ble Mr Justice Sanjay Dhar Hon'ble Mr Justice Javed Iqbal Wani
9.	COMMITTEE TO REVIEW RATIONALIZATION OF ALLOCATION OF WORK.	Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Tashi Rabstan Hon'ble Mr Justice Sanjay Dhar Hon'ble Mr Justice Puneet Gupta
10.	COMMITTEE FOR ALLOTMENT OF CHAMBERS TO ADVOCATES AND DISCIPLINARY COMMITTEE UNDER ADVOCATES ACT.	
	A. For Jammu Wing	Hon'ble Mr Justice Rajesh Bindal Hon'ble Mr Justice Tashi Rabstan Hon'ble Mr Justice Vinod Chatterji Koul
	B. For Srinagar Wing	Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Sanjeev Kumar Hon'ble Mr Justice Javed Iqbal Wani
11.	COMMITTEE UNDER JUVENILE JUSTICE ACT.	Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mr Justice Rajnesh Oswal
12.	ACCREDITATION COMMITTEE IN TERMS OF THE HIGH COURT OF JAMMU AND KASHMIR NORMS FOR ACCREDITATION AS LEGAL CORRESPONDENTS AND GUIDELINES FOR REPORTING.	Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mr Justice Tashi Rabstan Hon'ble Mr Justice Javed Iqbal Wani
13.	VIGILANCE COMMITTEE FOR THE JUDICIAL OFFICERS AND THE STAFF. i. Disciplinary matters of Judicial Officers. ii. Disciplinary matters of the High Court and the Subordinate Court Staff.	Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Sanjeev Kumar Hon'ble Mr Justice Sanjay Dhar
14.	COMMITTEE TO MONITOR THE PROGRESS OF THE CASES PENDING BEFORE THE SUPREME COURT OF INDIA IN WHICH HIGH COURT OF J&K IS A PARTY. i) Finalisation of pleadings including affidavits and reports to be filed before the Hon'ble Supreme Court on behalf of the High Court.	Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mr Justice Vinod Chatterji Koul

	<p>ii) Appointment of Advocate(s) on record and Senior Advocate(s) to represent the High Court before the Hon'ble Supreme Court.</p> <p>iii) Any other connected matter.</p>	
15.	<p>COMMITTEE FOR APPOINTMENT AND PROMOTION OF OFFICIALS/OFFICERS OF THE HIGH COURT STAFF.</p> <p>i) Recruitment and promotion of all cadres of the High Court Staff including seniority matters.</p> <p>ii) Service Conditions and Disciplinary matters of the High Court Staff.</p> <p>iii) Service matters/grievances of the High Court Staff.</p> <p>iv) Compassionate appointments of staff in the High Court.</p>	<p>Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Sanjeev Kumar Hon'ble Mr Justice Vinod Chatterji Koul Hon'ble Mr Justice Puneet Gupta</p>
16.	<p>COMMITTEE FOR APPOINTMENT OF OATH COMMISSIONERS AND RESEARCH ASSISTANTS ETC.</p> <p>i) Appointment of Oath Commissioners in Jammu & Kashmir.</p> <p>ii) Appointment of Research Assistants.</p> <p>iii) To lay down guidelines for appointment of Oath Commissioners.</p> <p>iv) To revise and review the guidelines for appointment of Research Assistants.</p>	<p>Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mr Justice Sanjay Kumar Gupta Hon'ble Mr Justice Sanjay Dhar</p>
17.	<p>BUILDING AND INFRASTRUCTURE COMMITTEE (DISTRICT COURTS OF KASHMIR DIVISION)</p> <p>i) All matters pertaining to infrastructure in the District Courts of Kashmir Division including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers in Kashmir Division.</p> <p>ii) Maintenance and allotment/change of residential accommodation of Judicial Officers in Kashmir Division.</p> <p>iii) Monitoring of infrastructure in District Courts in Kashmir Division in terms of resolution passed in Chief Justices' Conference 2016.</p> <p><i>Views of the concerned Administrative Judge shall be obtained and in addition, Chief Secretary of the Govt. of UT of J&K and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee in respect of (iii) above to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government.</i></p>	<p>Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Sanjay Dhar Hon'ble Mr Justice Javed Iqbal Wani</p> <p>Note: Concerned Principal District Judge be invited for discussion on Video Conference, if necessary.</p>
18.	<p>COMMITTEE TO IMPLEMENT GUIDELINES LAID DOWN BY JUDICIAL PRECEDENTS AND LAW IN CASES INVOLVING SEXUAL VIOLENCE AND MONITORING THE TRIAL OF SUCH CASES.</p>	<p>Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mrs Justice Sindhu Sharma Hon'ble Mr Justice Rajnesh Oswal Hon'ble Mr Justice Vinod Chatterji Koul</p>


19.	PROTOCOL COMMITTEE i) Monitoring the matters pertaining to Hospitality and Protocol. ii) Maintenance, purchase and furnishing of Guest Houses & selection of photographs of official functions. (Hospitality matters and allotment of rooms of the High Court Guest Houses to be decided by the Chairperson).	Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mrs Justice Sindhu Sharma Hon'ble Mr Justice Puneet Gupta
20.	COMMITTEE FOR MAKING RECOMMENDATIONS AND WORKING OUT FACILITIES EXTENDED TO THE FORMER JUDGES OF THE HIGH COURT INCLUDING THE STAFF REQUIREMENT FOR THE PURPOSE. i) Medical facilities and reimbursement of claims of Hon'ble former Judges. ii) Matters relating to welfare of Hon'ble former Judges including framing of rules. iii) Any other connected matter.	
	A. For Srinagar Wing	Hon'ble Mr Justice Ali Mohammad Magrey Hon'ble Mr Justice Sanjay Dhar Joint Registrar (Protocol) Srinagar Wing Accounts Officer, Srinagar Wing
	B. For Jammu Wing	Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mr Justice Vinod Chatterji Koul Joint Registrar (Protocol) Jammu Wing Accounts Officer, Jammu Wing
21.	HIGH COURT LEGAL SERVICES COMMITTEE.	Hon'ble Mr Justice Ali Mohammad Magrey Mr. K.S. Johal, Senior Advocate Mr. D.C. Raina, Senior Advocate Mr. Z.A. Shah, Senior Advocate Ms. Arifa Jan, Advocate Ms. Nusrat Andrabi, Social Worker Ms. Asifa Padroo, Advocate Mr. Abdul Nasir, Sub Judge
22.	RIGHT TO INFORMATION COMMITTEE To monitor disposal of matters under Right to Information Act	Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mr Justice Sanjeev Kumar Hon'ble Mr Justice Sanjay Dhar Hon'ble Mr Justice Puneet Gupta
23.	MEDIATION AND CONCILIATION COMMITTEE	Hon'ble Mr Justice Tashi Rabstan Hon'ble Mrs Justice Sindhu Sharma Hon'ble Mr Justice Rajnesh Oswal Hon'ble Mr Justice Javed Iqbal Wani
24.	BUILDING AND INFRASTRUCTURE COMMITTEE (DISTRICT COURTS OF LADAKH DIVISION) i) All matters pertaining to infrastructure in the District Courts of Ladakh Division including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers in Ladakh Division. ii) Maintenance and allotment/change of residential accommodation of Judicial Officers in Ladakh Division. iii) Monitoring of infrastructure in District Courts in Ladakh Division in terms of resolution passed in Chief Justices' Conference 2016. <i>Views of the concerned Administrative Judge shall be obtained and in addition,</i>	Hon'ble Mr Justice Tashi Rabstan Hon'ble Mr Justice Sanjay Kumar Gupta Hon'ble Mr Justice Rajnesh Oswal Hon'ble Mr Justice Javed Iqbal Wani Note: Concerned Principal District Judge be invited for discussion on Video Conference, if necessary.

	<p>Advisor to LG, UT of Ladakh and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee in respect of (iii) above to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government of Ladakh.</p>	
25.	<p>COMMITTEE FOR ALL MATTERS RELATING TO CREATION AND WORKING OF FAMILY COURTS.</p> <p>i) Building, Construction, Maintenance of Family Court Complexes, Identification of suitable premises in existing complexes for setting up of Family Courts.</p> <p>ii) To recommend Judicial Officers suitable for posting as Family Courts Judges.</p> <p>iii) To prepare and recommend panel of Principal Counsellors and Counsellors for the Family Courts.</p> <p>iv) To holistically consider all issues relating to Family Courts.</p> <p>v) To look into sensitization and training of Family Courts Judges counsellors and the staff.</p>	<p>Hon'ble Mr Justice Tashi Rabstan Hon'ble Mrs Justice Sindhu Sharma Hon'ble Mr Justice Rajnesh Oswal Sh. Abdul Rashid Malik, District Judge Mrs. Sonia Gupta, District Judge.</p>
26.	<p>COMMITTEE TO OVERSEE PROGRESS OF CASES PENDING UNDER J&K PRE-CONCEPTION AND PRE-NATAL SEX SELECTION/ DETERMINATION (PROHIBITION AND REGULATION ACT 2002) ARISING UNDER THE PRECONCEPTION AND PRE-NATAL DIAGNOSTIC TECHNIQUES (PROHIBITION OF SEX SELECTION) AT 1994</p>	<p>Hon'ble Mr Justice Dhiraj Singh Thakur Hon'ble Mr Justice Sanjay Kumar Gupta Hon'ble Mr Justice Puneet Gupta</p>
27.	<p>BUILDING AND INFRASTRUCTURE COMMITTEE (DISTRICT COURTS OF JAMMU DIVISION)</p> <p>i) All matters pertaining to infrastructure in the District Courts of Jammu Division including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers in Jammu Division.</p> <p>ii) Maintenance and allotment/change of residential accommodation of Judicial Officers in Jammu Division.</p> <p>iii) Monitoring of infrastructure in District Courts in Jammu Division in terms of resolution passed in Chief Justices' Conference 2016.</p> <p><i>Views of the concerned Administrative Judge shall be obtained and in addition, Chief Secretary of the Govt. of UT of J&K and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee in respect of (iii) above to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government.</i></p>	<p>Hon'ble Mr Justice Sanjeev Kumar Hon'ble Mrs Justice Sindhu Sharma Hon'ble Mr Justice Rajnesh Oswal Hon'ble Mr Justice Sanjay Dhar</p> <p>Note: Concerned Principal District Judge be invited for discussion on Video Conference, if necessary.</p>

28.	LIBRARY COMMITTEE. i) To consider purchase of library books for High Court and Subordinate Courts. ii) To consider purchase of newspapers, periodicals, etc. for library, official residences of Hon'ble Judges and Judicial officers. iii) Matters relating to maintenance of library books. iv) Purchase of various law packs (law reports in electronic format) v) Matters pertaining to availability of library books in courtrooms.	Hon'ble Mr Justice Sanjeev Kumar Hon'ble Mrs Justice Sindhu Sharma Hon'ble Mr Justice Rajnesh Oswal Hon'ble Mr Justice Javed Iqbal Wani
29.	COMMITTEE TO EXAMINE THE MATTERS REGARDING ALL DAILY WAGERS, CONTRACTUAL EMPLOYEES INCLUDING OUT SOURCED EMPLOYEES, IF ANY. i) To consider all matters relating to Daily Wagers/ Contractual employees in terms of SRO 520 dated 21.12.2017 or in terms of any other statute/ regulation/ order on the subject. ii) Any other connected matter.	Hon'ble Mr Justice Sanjeev Kumar Hon'ble Mrs Justice Sindhu Sharma Hon'ble Mr Justice Vinod Chatterji Koul Registrar General Registrar Vigilance Principal Secretary to the Chief Justice
30.	SEXUAL HARASSMENT PROBE COMMITTEE. A. For Jammu Wing B. For Srinagar Wing	 Hon'ble Mrs Justice Sindhu Sharma. Mrs. Nighat Sultana, District Judge Mr. D.C.Raina, Advocate Hon'ble Mrs Justice Sindhu Sharma Ms. Jeema Bashir, District Judge Mr. B.A. Dar, Advocate

The Chief Justice may assign any matter, not covered by the subject matters assigned to a Committee, to any existing Committee or constitute a special Committee for the purpose.

By Order


 (Jawad Ahmed)

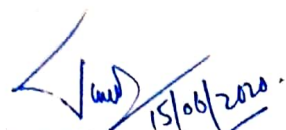
Registrar General(Officiating)

No:834-44/GS

Dated: 15-06-2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of Hon'ble the Chief Justice.
2. Secretary to Hon'ble Mr/ Mrs. Justice _____
 for information of their Lordships.
3. Registrar Vigilance, High Court of J&K Jammu.
4. Registrar Rules, High Court of J&K, Jammu
5. Registrar IT, High Court of J&K, Jammu
6. Director, J&K Judicial Academy, Jammu
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
 for information and necessary action.
8. CPC (eCourts), High Court of J&K at Jammu for uploading the same on the official website of the High Court.
9. Chief Accounts Officer, High Court of J&K, Jammu
10. All concerned _____
 for information and necessary action.
11. Order file.


 Registrar General(Officiating)